

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-14/ND/2024

IN THE MATTER OF:

Dr. Firdosh Rohintan Mahuwalla

.....Applicant

Vs.

Cellugen Biotech Private Limited

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 08.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Aastha Mathur, Adv Dhruv Suri,

For the Respondent : Abhinav Hansaria

ORDER

This is a petition filed under Section 7 of the IBC. Ld. Counsel for the Petitioner is present and submitted that in terms of order dated 09.01.2024, they have served the Respondents and filed a proof of service and the same is available on the e-portal. Ld. Counsel Mr. Abhivav Adv appears on behalf of the Corporate Debtor and submitted that he has been engaged recently and therefore, sought time to file their reply. Two weeks' time is granted to file the reply and thereafter, one week is granted for rejoinder, if any. List this matter on **15.03.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)